

5.4.88

Writ Petition No. 1632/84 filed in the High Court of Judicature at Bombay on 19th July 1984 has been transferred to this Tribunal by High Court's orders dt. 29/9/87. The application (Original writ Petition) has been admitted on 21/8/84. Reply of the Respondents No. 1 filed on 10th August, 1984 is on record. There is also an affidavit dt. 21st August, 1984 asking for time to decide about regularisation of Promotions given on ad hoc basis.

It would thus appear that the matter is ready for hearing. Issue notice to the applicant, as well as the Respondents that the matter is fixed for hearing on 24.6.1988.

Notice issued to the Applicant & his Advocate and all Respondents on dt 2.6.88

Substantively.
2.6.88

Notice dt 6/5/88 served on R. No. 1 on dt not clear, R. No. 2 & 3 on dt nil.

12/5/88

16/5

Letters were issued to the Applicant and Respondent No. 1 on 17.6.88.

14/6

Per Tribunal:

The matter fixed on 24.6.1988 for hearing, adjourned to 30.8.1988 for hearing. Inform both the sides about this date.

AP a b
16/6/88
By Dy. Registrar

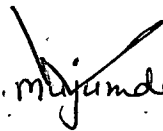
Dated: 30.8.1988.

Order dt- 30/8/88
served on R.Nos. 1 to 3
on 14/9/88.


24/9/88

When this application came up for hearing shri G. K. Masand, learned Counsel for the applicants has filed a memo. stating that the grievance of the applicants raised in this application has been ^{as a result of the order of the} remedied by Jabalpur Bench in T.A. No. 123/86 and therefore this appeal has now become unnecessary. Shri N. K. Nandu, Head Clerk, O/o the General Manager, H&S. present for the respondents ^{has} ~~have~~ no objection ^{being} ~~to be~~ disposed of as having become unnecessary.

The application is disposed of as having become unnecessary.


(M. B. Majumdar)
M(A)


30/8/88
(P. Srinivasan)
M(A)